

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.180/00073/2017

Monday this the 12th day of February, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Venugopalan K.V
Kallumadathil House
Anugraha Apartments
No.1, Pallissery Road, Palarivattom
Kochi- 682 025
Now working as Assistant, Coconut Development Board
Regional Office, Chennai . . . **Applicant**

(By Advocate - Mr.Sunil Jacob Jose)

V e r s u s

1. The Chairman, Coconut Development Board
Ministry of Agriculture & Farmers Welfare
Government of India, Kera Bhavan
SRV Road, Cochin - 682 011
2. Coconut Development Board
Ministry of Agriculture & Farmers Welfare
Government of India, Kera Bhavan
SRV Road, Cochin- 682 011
represented by its, Secretary
3. Secretary, Coconut Development Board
Ministry of Agriculture & Farmers Welfare
Government of India, Kera Bhavan, SRV Road
Cochin- 682 011
4. Shri.Anoop Kumar Nandi
Secretary, Coconut Development Board
Ministry of Agriculture & Farmers Welfare
Government of India, Kera Bhavan, SRV Road
Cochin - 682 011
5. The Director, Coconut Development Board
Regional Office, Chennai - 600 001

6. The Central Services Co-operative Society Ltd.,
No.E 223, Manikkath Road
Ravipuram, Kochi - 682 016
Represented by its Secretary **Respondents**

**(By Advocate - Mr. Siby.J.Monippally for R 1,2,3 & 5,
Mr.K.Balachandran for R6)**

This Original Application having been heard on 12.02.2018, the Tribunal on the same day delivered the following:

ORDER

Per: **HON'BLEMR.U.SARATHCHANDRAN, JUDICIAL MEMBER**

Applicant has approached this Tribunal being aggrieved by deduction of Rs.25,000/- from his monthly salary towards recovery of dues on account of the loan availed by the applicant from the Central Services Co-operative Society Ltd., Kochi. According to him he is in a position to pay only Rs.15,000/- per month. In this background he has approached this Tribunal seeking relief as under:-

" 1. Call for the records leading to issuance of A 10;
2. To set aside A4 & A10 in as much as it directs deduction of Rs.25,000/- per month from the salary of the applicant;
3. Declare that the applicant is liable to pay only a sum of Rs.15,000/- per month on account of dues to the Central Society, as clarified in Annexure A-7;
4. To direct the respondents to return the excess amount deducted from the salary of the applicant during the months September, October, November and December 2016, forthwith;
5. Any other further relief or order as this Tribunal may deem fit and proper to meet the ends of justice. "

2. When the matter was taken up today, we have heard Shri.Sunil Jacob Jose, learned counsel for the applicant, Shri.Siby J Monippally, learned

counsel for respondent nos.1,2,3&5 and Mr.Sreenath, Advocate representing Mr.K.Balachandran, learned counsel for respondent no.6.

3. Learned counsel for the Coconut Development Board submitted that the applicant has voluntarily retired from service and was relieved on 26.1.2018 and that he has sent an E-Mail to the Board agreeing to liquidate all his liabilities towards respondent no.6 Society by adjusting the amount from the retirement benefits due to him.

4. Learned counsel for respondent no.6 also agreed to this.

5. In this circumstance, we feel that the Original Application can be closed recording the incidents transpired, as submitted by the learned counsel for the Coconut Development Board. We make it clear that since the applicant's counsel also agrees to the above, the dues towards respondent no.6 are to be adjusted from the retiral benefits of the applicant. The amount so adjusted shall be paid to respondent no.6 Society by the Coconut Development Board. The Original Application is disposed of as above. Parties shall suffer their own costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A-1 - True copy of the Pay certificate dated 25.4.2016 issued by the 3rd respondent

Annexure A-2 - True copy of the table of pay and allowances drawn by the applicant

Annexure A-3 - True copy of the pay slip dated 30.9.2016 detailing the salary for the month of September 2016

Annexure A-4 - True copy of the letter F.No.75/2015 Fin dated 21.9.16 of the 3rd respondent

Annexure A-5 - True copy of the representation dated 2.10.16 submitted by the applicant

Annexure A-6 - True copy of the representation dated 2.11.16 filed before the Central Service Co-operative Society Ltd., No.E 223, Kochi

Annexure A-7 - True copy of the letter dated 17.11.16 of the Secretary, Central Service Co-operative Society Ltd., No.E 223

Annexure A-8 - True copy of the pay slip for the month of November 2016 of the applicant

Annexure A-9 - True copy of the representation dated 5.12.16 before the 1st respondent

Annexure A-10 - True copy of the communication dated 22.12.16 of the 3rd respondent.

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